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IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.

IN

CIVIL APPEAL NO.1704 OF 2007

RAVI KHULLAR & ANR.

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

I.A.NO. In C.A.No.1705/2007

AND WITH I.A.NO. In C.A.No.1706/2007

O R D E R

These matters were mentioned before us by learned senior counsel for the appellants/applicants.

The matters are taken on board.

In the facts and circumstances of the case, we grant time up to 31st July, 2007 to vacate the land and handover the same to the Airport Authority of India, subject to the appellants/applicants filing an usual undertaking before this Court within a period of one week.

The applications are disposed of accordingly.

.CJI.

.....

(K.G. BALAKRISHNAN)

.....J.

(B.P. SINGH)

.....J.

(G.P. MATHUR)

NEW DELHI;

18TH MAY, 2007.

ITEM NO.MM-A

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A.NO. In CIVIL APPEAL NO(s). 1704 OF 2007

RAVI KHULLAR & ANR.

Appellant (s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH I.A.NO. In Civil Appeal NO. 1705 of 2007

WITH I.A.NO. In Civil Appeal NO. 1706 of 2007

Date: 18/05/2007 These Applns. were mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE G.P. MATHUR

For Appellant(s)

Mr.Jawaharlal Gupta, Sr.Adv.(Mentioned by)

Mr.Nidhesh Gupta, Adv.

For Ms. S. Janani,Adv.

For Respondent(s)

Mrs.Rachana Joshi Issar,Adv.

Mr. D.N. Goburdhan ,Adv

M/S Saharya & Co. ,Adv

Mr. D.S. Mahra ,Adv

Mr. M.A.Chinnasamy ,Adv

UPON hearing counsel the Court made the following

O R D E R

Taken on board.

The applications are disposed of in terms of the signed order.

(G.V.Ramana)

Court Master

(Veera Verma)

Court Master

(Signed order is placed on the file)